

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/MP2024

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 7.5.2022 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 9.6.2022 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.

Petitioner : Sikkim Urja Limited

Respondent : PTC India Limited and anr

Petition No. 581/MP2025

Subject : Petition under sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (earlier Teesta Urja Ltd.) to NDMC through the petitioner under a back-to-back arrangement. For the month of April 2022, amounting to Rs. 10.89 crore, and for the month of May 2022, amounting to Rs. 0.46 crore, open access charges of Rs. 0.09 crore, along with a late payment surcharge.

Petitioner : PTC India Ltd.

Respondent : Sikkim Urja Ltd and Anr.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Kishore, Advocate, PTC
Ms. Deepti Dash, Advocate, PTC
Shri Siddhant Choudhary, Advocate, NDMC

Record of Proceedings

At the outset, the learned proxy counsel appearing on behalf of NDMC sought an adjournment due to the non-availability of the arguing counsel. The learned counsel



for PTC India Limited did not object to the said request. Accordingly, based on the consent of the parties, the Commission adjourned the hearing in the matter.

2. The Petitions will be listed for hearing on **6.8.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

